

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-700/ND/2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018

NAME OF THE COMPANY: M/s. Secon Enterprises V/s. Rathi Super Steel
Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

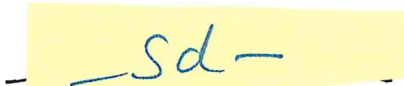
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present for the Petitioner: Mr. Ghanshyam Sharma, Advocate

Present for the Respondent: Mr. Neeraj Malik & Mr. Amit Dhall Advocates

ORDER

Compromise has been effected between the parties and the Operational
Creditor has received his claim in full and final satisfaction. In view of the same,
this petition disposed off accordingly.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)